

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 283/JPR/2023
IA No. 405/JPR/2023
IA No. 611/JPR/2023
CP No. (IBPP)- 01/54C/JPR/2022
Under Section 54C of IBC, 2016

In the matter of:

Shree Rajasthan Syntex Ltd.

...Applicant/Corporate Debtor

Versus

State Bank of India & Ors.

...Respondent/Financial Creditor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant

: Prakul Khurana, Adv.

For the Respondent

: Abhishek V. Sharma, proxy counsel

ORDER

IA No. 283/JPR/2023

Heard Mr. Prakul Khurana, Adv. appearing on behalf of the Applicant. Mr. Abhishek V. Sharma, proxy counsel appearing on behalf of Mr. Vipin Gupta, Adv. for the Respondent who seeks time to file compilation of judgements. Interim order shall remain continue till the next date of hearing. List the IA on 19.12.2023.

IA No. 611/JPR/2023

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of the Applicant. This is an application under Rule 11 of the NCLT Rules, 2016 to place on record

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the status report. This report is taken on record subject to just exceptions. IA No. 611/JPR/2023 is disposed of accordingly.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

November 17, 2023